

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. of (SZ)

In the matter of:

Tribunal on its own motion SUO MOTU based
on the news item in 'The New Indian Express'
Chennai Edition, Dt. 04.10.2023, under the caption
"Sewage & effluents pollute Kadapperi, Periya Eri Lakes"

... Applicant(s)

Versus

The Additional Chief Secretary to Govt,
PWD, Chennai and Ors.

...Respondent(s)

INDEX

S. No.	Date	Description	Page No.
1	09.09.2024	Status Report Filed by 5th Respondent- District Collector Chengalpattu	2-4

(Note: The page numbers are at the top centre of every page)



Through

Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE: 09.09.2024

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI

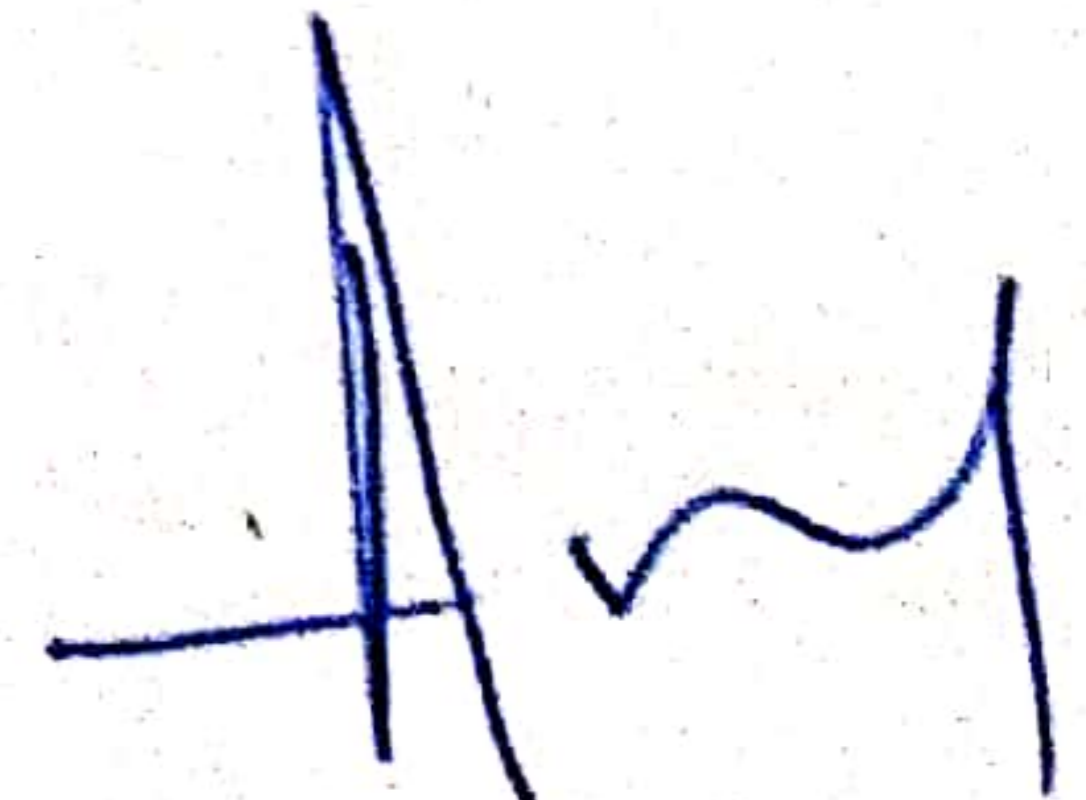
Original Application No. 163 of 2023 (SZ)

Tribunal on its own motion SUO MOTU based
on the news item in 'The New Indian Express'
Chennai Edition, Dt. 04.10.2023, under the caption
"Sewage & effluents pollute Kadapperi, Periya Eri Lakes"

.....Applicant

Verses.

- 1) The Additional Chief Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St. George,
Chennai-600009.
- (2) Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu - 600009.
- (3) The Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu - 600032.
- (4) Chennai Metropolitan Water Supply & Sewerage Board,
Rep. by its Managing Director,
No. 1, Pumping Station Road,
Chintadripet, Chennai-600031.
- (5) The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu-603.001.



DISTRICT COLLECTOR
CHENGALPATTU

(3/6)

(6) Tambaram City Municipal Corporation,
Rep. by its Municipal Commissioner,
28, Muthuranga Mudali Street,
Tambaram West, Chennai-600045.

(7) Madras Export Processing Zone,
Rep. by its Development Commissioner,
Administrative Building,
MEPZ Special Economic Zone,
GST Road, Tambaram, Chennai 600045.

....Respondents

**INDEPENDENT REPORT FILED BY THE DISTRICT COLLECTOR,
CHENGALPATTU**

I, S.Arunraj, S/o. R.Samuthira Pandiyan, male, aged about 31 years residing at the Collector's bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

It is submitted that the Hon'ble Tribunal, based on the news item in Tamil Newspaper the New Indian Express, Chennai edition, dated 04.10.2023, captioned "Sewage & effluents pollute Kadapperi, Periya Eri Lakes" has SUO MOTU taken up the subject matter for adjudication.

It is submitted that when the above case came up for hearing on 21.08.2024, the Hon'ble Tribunal was pleased to direct the respondents to file their respective response before the next date of hearing scheduled on 10.09.2024, and the excerpts of the direction issued by the Hon'ble Tribunal reads as follows:-

1. The MEPZ, who is the 7th Respondent, has not filed its report. The Tambaram City Municipal Corporation also has not filed its report.
2. At the request of the learned Government Pleader to file the reports of the Water Resources Department (WRD), Municipal Administration and Water Supply Department and the District Collector - Chengalpattu, post the matter on 10.09.2024.


DISTRICT COLLECTOR
CHENGALPATTU

(4/6)

3. *If the reports are not filed before the date of next hearing, the same will be received only on payment of cost.*

It is submitted that pursuant to the aforesaid order of the Hon'ble Tribunal the subject lakes were caused to be inspected by the Revenue authorities. From the inspection carried out, the following facts and circumstances could be made out.

1. The Kadapperi lake which is under the administrative control of the Public Works Department (WRD), and admeasuring 24.29.5 Hects, is comprised in Survey number 154/1, ward 'B' block 18, TS Number 1, classified as Government Poramboke.
2. There are around 150 encroachments by way of houses in the aforesaid Government Poramboke land.
3. The sullage from the aforesaid households are directed to and drains into the Kadapperi Lake.
4. The Peria Eri, mentioned in the news article, which is under the administrative control of the Public Works Department (WRD), is comprised in S.No.348 Block 'D' ward 38 TS No 1 as per the Town Survey Register. The above lake sprawls to an extent of 17.57.5 Hects, of land, which has been classified as Government Poramboke land in the land records.
5. Just like the Kadaperi lake, Peria Eri has also been encroached by around 150 houses the sullage from which are directed to and drains into the above lake.
6. While the above two lakes are under the administrative control of the Public Works Department (WRD), the houses which have been built by encroaching the above Poromboke lands, fall within the administrative purview of the Tambaram Municipal Corporation, inasmuch as civic amenities like drainage and sanitation are concerned.
7. As regards the encroachments made in the aforesaid water bodies, it is the responsibility of Revenue authorities to prepare Form -I & II as per the provisions of the Tamil Nadu Protection of Tanks and Eviction of Encroachments Act -2007. In this regard, it is submitted that the survey works regarding furnishing of Form -I & II to the PWD (WRD) is already underway, and it may take another 15 days to finish the work.


DISTRICT COLLECTOR (S/B)
CHENGALPATTU

The foregoing facts and documents related to the subject matter are submitted for the kind consideration of the Hon'ble Tribunal and for further orders.



DISTRICT COLLECTOR
CHENGALPATTU

(b/b)